

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.365/2001

Friday, this the 16th day of February, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (A)

(3)

Sri Bal Krishna Srivastava
Retd. Station Supdtt., Agra Fort (WR)
R/O 1197, Seth Bara, Behind Allahabad Bank
Tilak Dwar, Mathura - 281 001.

..Applicant

(By Advocate: Sh. D.P.Sharma)

VERSUS

1. Union of India through
Secretary, Ministry of Railways,
Govt. of India, New Delhi.
2. Divisional Railway Manager (DRM)
Western Railway, KOTA (Raj.)
3. Senior Divisional Personal Officer,
O/O the DRM (WR), Kota (Raj.)
4. Senior Divisional Account Officer,
O/O the DRM (WR) Kota (Raj.)

..Respondents

O R D E R (ORAL)

The applicant in this OA superannuated on 31.10.1997. However, before he superannuated, the disciplinary proceedings for a major penalty were contemplated against him but the charge-sheet itself was finalised after the applicants' superannuation. In course of time, the proceedings undertaken against him were finally dropped by the respondents' order dated 12.6.2000. Thus, post retiral benefits withheld by the respondents became due to the applicant. The learned counsel appearing for the applicant submits that the respondents have since sanctioned final pension, DCRG and also commutation of pension, leaving payment of leave salary for the period from 14.8.97 to 29.10.97, no accidental award, and interest on late payment of DCRG and commutation which are yet to be made. The applicant has

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filed representations for the aforesaid payments on 15.11.2000 and 4.12.2000. There has been no response from the respondents, however.

2. In the circumstances of this case, the ends of justice will be met by disposing of this OA at this very stage with a direction to the respondents to finalise the aforesaid payments in respect of leave salary, non-accidental award and interest as expeditiously as possible and make payments aforesaid in any event within a period of three months from the date of receipt of a copy of this order. It is clarified that interest on late payment on DCRG and commutation of pension shall be calculated @ 12% p.a.

3. Present OA is disposed of in the aforesated terms at the admission stage itself.

4. Registry is directed to send a copy of the OA along with a copy of this order.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

/sunil/